

bring to the notice of the Hon. Minister that such fake encounters should not be initiated by the police officers to kill the opponents as already. Sikh community has been isolated from the main stream of the national life. Muslims, SCs and other communities have already been isolated. Therefore, if you want to isolate the Yadav community from the mainstream of the national life, it will be detrimental to the national integration.... (*Interruptions*)

MR. SPEAKER : Papers to be laid on the Table. .... (*Interruptions*)

MR. SPEAKER : This is not going on record.... (*Interruptions*)

12.48 hrs.

#### PAPERS LAID ON THE TABLE

#### NOTIFICATIONS UNDER THE AIRCRAFT ACT, 1934, ANNUAL REPORT OF THE COMMISSION OF RAILWAY SAFETY FOR THE YEAR 1989-90 ETC.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M. O. H. FAROOK) : On behalf of Shri Madhav Rao Scindia I beg to lay on the Table—

(1) A copy each of the following Notifications (*Hindi and English versions*) under section 14A of the Aircraft Act, 1934 :—

- (i) The Aircraft (Fourth Amendment) Rules, 1991 published in Notification No. G.S.R. 196(E) in Gazette of India dated the 1st April, 1991 together with an explanatory note.
- (ii) The Aircraft (Third Amendment) Rules, 1991 published in Notification No. G.S.R. 218 in Gazette of India dated the 30th March, 1991 together with an explanatory note.

[Placed in Library. See No. LT-205|91]

(2) A copy of the Annual Report (*Hindi and English versions*) of the Commission of Railway Safety for the year 1989-90.

[Placed in Library. See No. LT-206|91]

- (3) (i) A copy of the Annual Report (*Hindi and English versions*) of the Indian Airlines for the year 1989-90 under sub-section (2) of section 37 of the Air Corporation Act, 1953.
- (ii) A copy of the Annual Accounts (*Hindi and English versions*) of the Indian Airlines for the year 1989-90 together with Audit Report thereon under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (*Hindi and English versions*) by the Government on the working of the Indian Airlines for the year 1989-90.

(4) A statement (*Hindi and English versions*) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-207|91]

*Notifications under the Oilfields (Regulation and Development) Act, 1948 and Essential Commodities Act, 1955 etc.*

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND) : I beg to lay on the Table—

(1) A copy each of the following Notifications (*Hindi and English versions*) under section 10 of the Oilfields (Regulation and Development) Act, 1948 :—

- (i) S.O. 107(E) published in Gazette of India dated the 18th February, 1991 enhancing the rates of the Mineral Oils, namely Crude Oil and Casing-head condensate

with effect from the 1st April, 1987.

- (ii) The Petroleum and Natural Gas (Amendment) Rules, 1991 published in Notification No. G.S.R. 108(E) in Gazette of India dated the 18th February, 1991.

[Placed in Library. See No. LT-208|91]

(2) A copy of the Non-Pressure Stoves (Quality Control) (Amendment) Order, 1991 (Hindi and English versions) published in Notification No. G.S.R. 49(E) in Gazette of India dated the 25th January, 1991 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-209|91]

A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government—(No. 9 of 1990)—Commercial—Gas Authority of India Limited—HBJ Pipeline Project under article 151(1) of the Constitution.

[Placed in Library. See No. LT-210|91]

*Annual Administrative Report of and Review on the working of the Punjab Electricity Board, Patiala for 1989-90, etc.*

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Punjab State Electricity Board, Patiala for the year 1989-90 under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.

(ii) A statement (Hindi and English versions) of objectives of the Annual Administration Report of the Punjab State Electricity Board, Patiala, for the year 1989-90.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Electricity Board, Patiala, for the year 1989-90.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-211|91]

*Annual Report of and Review on the working of the Singareni Collieries Company Limited, Kothagudem Collieries, for 1989-90*

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI P. A. SANGMA) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Singareni Collieries Company Limited, Kothagudem Collieries, for the year 1989-90.

(ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem Collieries, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-212|91]